

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 53187 OF 2014

(Arising out of Order-in-Original No. 07/Commr./MRT-I/2014 dated 25.02.2014 issued vice C. No. V915) OFF/Adj-I/ST/197/2012/417 dated 27.02.2014 passed by the Commissioner, Customs & Central Excise Commissionerate, Meerut-I-250005)

M/s Divya Pharmacy
Kripalu Bagh Ashram
Kankhal, Haridwar (Uttarakhand)

..... **Appellant**

Versus

**Commissioner, Central Excise
Commissionerate, Meerut-I**

..... **Respondent**

APPEARANCE:

Shri B.L.Narasimhan & Ms. Purvi Asati, Advocate for the Appellant
Shri Harshvardhan, Authorized Representative of the Respondent

FINAL ORDER NO. 51176/2022

DATE OF HEARING/DECISION: December 07, 2022

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**